

COURT - I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 174 of 2017
&
IA NO. 414 of 2017

Dated: 3rd July, 2017

Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Orange Bercha Wind Power Pvt. Ltd. ...Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission &Ors....Respondent(s)

Counsel for the Appellant(s) : Mr. Apoorva Misra
Mr.Tabrez Malawat

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Pratyush Singh for R.1

Mr. Paramhans for
Mr. Aashish Anand Bernard a/w
Mr. Nitin Gaur
Mr. Anuradha Mishra
Mr. K.K. Agarwal (Reps.) for R.2 & 3

ORDER

Admit. Issue notice. Mr. S. Venkatesh takes notice on behalf of Respondent No.1 and Mr. Paramhans takes notice on behalf of Respondent Nos.2 & 3 and they seek four weeks time to file reply. They may file the same on or before 08.08.2017 after serving copy on the other

side. Thereafter, rejoinder may be filed on or before 23.08.2017 after serving copy on the other side.

List the matter on 05.09.2017.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/hks